

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
T. A. No.

556

199 2

DATE OF DECISION 10.8.92

Smt. Sreekala. K.,
Smt. Jameela Beevi & _____ Applicant (s)
Smt. Prasanna K.P.

Mr. P. Sivan Pillai Advocate for the Applicant (s)

Versus

Union of India represented by
Secretary to Govt., Ministry of Respondent (s)
Home Affairs, New Delhi and another

Mr. N.N. Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. P.S. Habeeb Mohamed, Administrative Member

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y,
2. To be referred to the Reporter or not? u
3. Whether their Lordships wish to see the fair copy of the Judgement? u
4. To be circulated to all Benches of the Tribunal? u

JUDGEMENT

Mr. N. Dharmadan, Judicial Member

The applicants were originally engaged as Compilers in the office of the Regional Director of Census Operations, Palakkad in connection with census operations. When their services were terminated as per the impugned orders, they filed this O.A. under section 19 of the Administrative Tribunals' Act for cancellation of the termination order and reinstatement as Compilers.

2. Respondents in the reply statement stated that the applicants were terminated from service because no sanction orders were received from the Govt. before 29.2.92 for further extension of the appointments beyond 29.2.92. Subsequently, by telegraphic message, sanction for the posts was received and the applicants have been

directed to execute fresh contract for engaging them as Compilers. Accordingly, they have executed fresh contracts and they are re-engaged and they are continuing in service.

3. In the light of this statement, we are of the view that the application has become infructuous. Accordingly, we dismiss the same as infructuous.

N. Dharmadan

10.5.92

(N. Dharmadan)
Judicial Member

P. S. Habeeb Mohamed

(P. S. Habeeb Mohamed)
Administrative Member

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